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Chief Justice's Court

Case: - PUBLIC INTEREST LITIGATION (PIL) No. - 1757 of 2020

Petitioner: - Saurabh Kumar

Respondent :- State of U.P. and Another

Counsel for Petitioner: - Devesh Saxena, Ankur

Azad, Shashwat Anand, Tanmay Sadh, Vishesh Rajvanshi

Counsel for Respondent :- C.S.C.

Hon'ble Govind Mathur, Chief Justice Hon'ble Saurabh Shyam Shamshery, J.

An application is preferred on behalf of Association for Advocacy and Legal Initiatives through its Managing Trustee Ms. Tulika Srivastava to join the writ proceedings.

The application for the reasons mentioned therein is allowed.

The Association for Advocacy and Legal Initiatives through its Managing Trustee Ms. Tulika Srivastava is allowed to participate in the writ proceedings as an intervenor.

Learned counsel for the intervenor shall supply the grounds on which she want to support the writ petition to learned Additional Advocate General by tomorrow.

It is also stated that an application is preferred before the Supreme Court, where a writ petition of similar nature is pending consideration, to transfer the instant petition and all other petitions of similar nature for adjudication by the Apex Court.

In view of the statement so given, we deem it appropriate to adjourn this petition for writ.

Let this petition along with other similar petitions be listed for final hearing at this stage and 25th January, 2021.

Order Date :- 18.1.2021

Bhaskar

(Saurabh Shyam Shamshery, J.) (Govind Mathur, C.J.)